

## HARYANA VIDHAN SABHA

### **LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON TUESDAY, THE 6<sup>TH</sup> AUGUST, 2019 AT 10.00 A.M.**

#### **I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

#### **II. MOTION UNDER RULE 15.**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

#### **III. MOTION UNDER RULE 16.**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

#### **IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.**

1.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. 43/2019/HERC, dated the 29 <sup>th</sup> April, 2019, as required under section 182 of the Electricity Act, 2003.
2.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/44/2019, dated the 29 <sup>th</sup> April, 2019, as required under section 182 of the Electricity Act, 2003.
3.	FINANCE MINISTER	to lay on the Table the Audit Report of the Comptroller and Auditor General of India on State Finances for the year ended 31 <sup>st</sup> March, 2018 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

#### **V. LEGISLATIVE BUSINESS**

1. The Haryana Appropriation (No.3) Bill, 2019. A MINISTER to introduce the Haryana Appropriation (No.3) Bill;  
to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once:  
Also to move that the Bill be passed.
2. The Sports University of Haryana Bill, 2019. A MINISTER to introduce the Sports University of Haryana Bill;  
to move that the Sports University of Haryana Bill be taken into consideration at once ;  
Also to move that the Bill be passed.

3. The Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill, 2019. A MINISTER to introduce the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill;
- to move that the Haryana Gauvansh Sanrakshan and Gausamvardhan (Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
4. The Haryana Municipal (Second Amendment) Bill, 2019. A MINISTER to introduce the Haryana Municipal (Second Amendment) Bill;
- to move that the Haryana Municipal (Second Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
5. The Haryana Municipal Corporation (Second Amendment) Bill, 2019. A MINISTER to introduce the Haryana Municipal Corporation (Second Amendment) Bill;
- to move that Haryana Municipal Corporation (Second Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
6. The Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill, 2019. A MINISTER to introduce the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill;
- to move that the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
7. The Haryana Development and Regulation of Urban Areas (Amendment) Bill, 2019. A MINISTER to introduce the Haryana Development and Regulation of Urban Areas (Amendment) Bill;
- to move that the Haryana Development and Regulation of Urban Areas (Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.

8. The Punjab Electricity (Emergency Powers) Haryana Repeal Bill, 2019. A MINISTER to introduce the Punjab Electricity (Emergency Powers) Haryana Repeal Bill;
- to move that the Punjab Electricity (Emergency Powers) Haryana Repeal Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
9. The Haryana Control of Organised Crime Bill, 2019. A MINISTER to introduce the Haryana Control of Organised Crime Bill;
- to move that the Haryana Control of Organised Crime Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
10. The Motor Vehicles (Haryana Amendment) Bill, 2019. A MINISTER to introduce the Motor Vehicles (Haryana Amendment) Bill;
- to move that the Motor Vehicles (Haryana Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.

**CHANDIGARH:**  
**THE 5<sup>TH</sup> AUGUST, 2019**

**RAJENDER KUMAR NANDAL**  
**SECRETARY.**